

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104

CP(IB) No. 24/Chd/Hry/2021

IN THE MATTER OF:

**Small Industries Development Bank of ...
India**

Petitioner

Versus

**Smt. Nanki Singh W/o Sh. Amitabh ...
Jhingan**

Respondent

Under Section: 95, IBC 2016

Order delivered on 18.03.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. D.P. Garg, Advocate.

**For the Respondent-
Personal Guarantor** : Mr. Manuj Nagrath, Advocate.

For the RP : Mr. Vivek Bansal, RP in person.

ORDER

The short-written submissions have been filed by the learned counsel for the petitioner against the objections filed by Respondent-Personal Guarantor vide Diary No. 01950/4 dated 16.02.2024. The same are taken on record. As the Ld. counsel for the Respondent-Personal Guarantor is not audible on video-conferencing, let the matter be listed for arguments on 24.04.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

March 18, 2024
Mukta